

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Petition No. 102 of 2004

In

Original Application No. 1026 of 1995

Allahabad this the 24th day of September, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.  
Hon'ble Mr. D.R. Tiwari, Member(A)

1. Binoba Nand Tiwari (D.O.B. 17.01.1959) Son of Sri Vijayanand Tiwari R/o Rly. Qm.No. 424-B, New Model Colony, N.E. Railway, IZatnagar, Bareilly (Applicant no.2 in the O.A.)
2. B.N. Tiwari (D.O.B. 1.1.1958) S/o Late Badari Tiwari R/o Qr. No. M/1 Chaupala Colony, N.E. Railway, Bareilly (Applicant No.4 in the O.A.).

Applicants

By Advocate Shri A.K. Sinha

Versus

1. Sri R.R. Jarauhar, General Manager, N.E. Railway, Gorakhpur.
2. Sri Kali Shankar, Divisional Railway Manager, N-E. Railway, IZatnagar, Bareilly.

Opp. Parties

By Advocate Shri K.P. Singh

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr. Justice S.R. Singh, V.C.

Shri A.K. Sinha for the applicants. Shri K.P. Singh, Counsel for the respondents files affidavit on behalf of the respondents, stating therein that the order passed by the Tribunal has been complied with. Compliance order has

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been filed as annexure-4 to the counter affidavit. The applicants have been regularised as per direction given by the Tribunal. In the circumstances, therefore, we are not inclined to proceed further with the contempt application. Shri A.K. Sinha, counsel for the applicant however seeks time to file rejoinder affidavit but we have no reason to disbelieve the statement made by the respondents in their counter-affidavit. The contempt petition is accordingly rejected. Notices issued earlier, are discharged. However, it is provided that in case it is discovered later on by the applicants that the order has not been complied with, then it would be open to them to apply for re-opening of the case.

*D.S.*  
Member (A)

*Q.S.*  
Vice Chairman

/M.M./